

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

Second Floor,
Commercial Complex,
Indiranagar,
Bangalore-560 038.

Dated: ~~29 APR 1994~~ 29 APR 1994

APPLICATION NUMBER: 606 of 1993.

APPLICANTS:

Sri.B.I.Biradar
To.

RESPONDENTS:

v/s. Secretary, Deptt. of Posts, N Delhi & Ors.

1. Sri.Saratchandra Bijai, Advocate,
No.487/2, Second Floor,
Radha Building, Sampige Road,
Malleswaram, Bangalore-560 003.
2. The Assistant Post Master General (Staff),
Karnataka Circle, Bangalore-560 001.
3. Sri.G.Shanthappa, Addl.C.G.S.C.,
High Court Bldg, Bangalore-1.

Subject:- Forwarding of copies of the Orders passed by the
Central administrative Tribunal, Bangalore.

Please find enclosed herewith a copy of the ORDER/
STAY ORDER/INTERIM ORDER/, passed by this Tribunal in the above
mentioned application(s) on 18th April, 1994.

Issued on
29/4/94
R

o/c

S. Shanthappa
for DEPUTY REGISTRAR
JUDICIAL BRANCHES.

gm*

CENTRAL ADMINISTRATIVE TRIBUNAL,
BANGALORE BENCH.

ORIGINAL APPLICATION NO. 606/ 1993

MONDAY, THE 18TH DAY OF APRIL, 1994

Shri A.N. Vujjanaradhya ... Member (A)

Shri T.V. Ramanan ... Member (J)

Shri B.I. Biradar,
S/o Shri Ibrahim Patel Biradar,
Branch Post Master,
Ganihar, A/W Sindgi,
Bijapur Division. ... Applicant

(By Advocate Shri Saratchandra Bijai)

Vs.

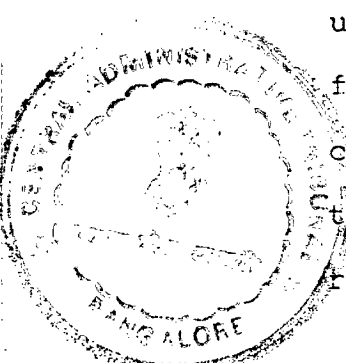
1. Union of India, by
its Secretary,
Postal Department,
Dak Bhavan,
New Delhi.
2. Director of Postal Services,
Office of Post Master General,
N.K. Region,
Dharward - 1. ... Respondents

(By Advocate Shri G. Shanthappa,
Standing Counsel for Central Govt.)

O R D E R

Shri A.N. Vujjanaradhya, Member (J)

Heard Shri Saratchandra Bijai for the applicant
and Shri G. Shanthappa for the respondents. It is noticed
that the applicant has not exhausted the remedy of ^{review/}revision
under Rule 16 of the EDA Rules. Having regard to the
facts and circumstances of the case, we direct the appli-
cant to file a ^{review/}revision petition within one month from
today and if such a ^{review} revision petition is filed, the ^{reviewing/}revisional
authority is directed to dispose off the



same on its merits within a period of two months from the date of receipt of such ^{review} revision petition. Accordingly, the application is finally disposed off with no order as to costs. All the contentions are left open.

(T.V. Ramanan)
Member (A)

(A.N. Vujjanaradhya)
Member (J)



TRUE COPY

S. S. Rao
SECTION OFFICER 29/4
CENTRAL ADMINISTRATIVE TRIBUNAL
ADDITIONAL BENCH
BANGALORE